

(ख) तथा (ग) सूचना एकाव की जा रही है और सभा पटल पर रख दी जाएगी।

Telegrams Intercepted in Jammu and Kashmir

413. SHRI DHARAM CHANDER PRASHANT: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that press telegrams are intercepted by CID men in the telegraph offices in Jammu and Kashmir State and that the press reporters have lodged several complaints with the senior officers of the P&T Department; and

(b) whether it is also a fact that they had also been complaining that their press telegrams are delayed due to interference by the CID men?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI VIJAY N. PATIL): (a) No, Sir, No such cases have been reported in the recent past.

(b) Does not arise.

Provident Fund and ESI dues from Employees of Samachar Utrati

414. DR. BAPU KALDATE Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether Provident Fund and the E.S.I. dues have been collected from the employees of 'Samachar Bharati':

(b) if so, what are the details of the dues recovered from the employees since April, 1978;

(c) whether any account has been opened with the Provident Fund Commissioner and the amounts deposited regularly;

(d) whether the Provident Fund authorities have made any scrutiny of the wage bill of the 'Samachar Bharati' during the last five years;

(e) whether any steps have been taken by the Provident Fund authorities to realise the arrears of provident fund; and

(f) whether any cases have been registered; if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR):

(a) to (f) Information is being collected and will be laid on the Table of the House.

Cases against the Provident Fund Commissioner, Uoinbay

415. DR. BAPU KALDATE; Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether it is a fact that the employees of 'Samachar Bharati' have filed cases in the Bombay High Court against the Provident Fund Commissioner, Bombay;

(b) if so, what are the details in [his regard];

(c) whether any case has been filed by the employees against the management of Samachar Bharati with the Delhi Administration; and

(d) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR):

(a) and (b) According to the provident fund authorities, the Samachar Bharati Karamchari Sangathan has filed a writ petition in the Bombay High Court against the order of the Central Provident Fund Commissioner granting instalment facility to Mis. Samachar Bharati and praying for an order directing the Central Provident Fund Commissioner to recover the Employees Provident Fund dues. The writ has been admitted.

(c) and (d) According to available information, one employee had filed a case against the management against his transfer from Delhi to Varanasi. The case was closed on his being given posting in Delhi. Another employee had filed a case under

the Payment of Gratuity Act, 1972. He has been paid the amount of gratuity due to him and the case has been closed.

Bifurcation of District Courts in Delhi

416. SHRI SHRIKANT VERMA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government propose to set up a Committee to consider the question of bifurcation of Districts Courts in Delhi; and

(b) if go, what are the details in this regard?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL): (a) Yes, Sir.

(b) The details of the proposed Committee are being finalised.

T.V. Relay Centre for Guntur

417. SHRI RAYAPATI SAMBA SIVA RAO: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is any proposal under Government's consideration to set up a T.V. Relay Centre at Guntur in Andhra Pradesh;

(b) if so, what are the details in this regard; and

(c) if the answer to part (a) above be in the negative, what action Government propose to take to provide T.V. facilities to the people of Guntur?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS SHRI H. K. L. BHAGAT: (a) No, Sir.

(b) Does not arise.

(c) Part of Guntur distt, is covered by the 1 KW TV transmitter at Vijayawada,

Guntur distt, is expected to be almost fully covered when the transmitter is commissioned on full power with 150 M mast.

Import of TIOC

418, SHRI MIRZA IRSHADBAIG AIYUBBAIG:, Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state;

(a) what is the import of TIOC for the production of Erythromycin and its salts during the last three years, year-wise;

(b) what are the names of the importers of TIOC with quantity imported by each year-wise and at what price along with the source;

(c) what has been the exact production of each unit and to whom the same has been sold and the names of each purchaser of this production along with the quantity and price during the last three years, year-wise;

(d) what is the price fixed for Erythromycin and its salts produced from basic stages and from TIOC and how formulations prices are fixed from different production;

(e) whether any claim of unintended profit from producers of Erythromycin from TIOC has been made, if so, what are the details thereof and if not, reasons therefor; and

(f) what is the current custom duty on TIOC?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE):

(a) and (b). The total import of TIOC for the production of Erythromycin and its salts during the last three years is not available at present.

However, the import made and c.i.f. price of such imports by M/s: Bombay Paxwell, Chemifine and M/s. Themis Pharmaceuticals who are the major producers of